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### \* IN THE HIGH COURT OF DELHI AT NEW DELHI

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### Date of Decision: 17.07.2025

#### + <u>CRL.M.C. 3848/2025 & CRL.M.A. 16842/2025</u>

NITIN AND ANOTHER

Through:

.....Petitioners Counsel for petitioners (*appearance not given*) with petitioners in person.

versus

THE STATE AND ANOTHER.....RespondentsThrough:Mr. Nawal Kishore Jha, APP for the<br/>State with SI Pankaj Kumar, PS Jyoti<br/>Nagar<br/>Mr. Jyoti Bhardwaj, Advocate for R-2<br/>with R-2 in person.

# CORAM: JUSTICE GIRISH KATHPALIA

# JUDGMENT (ORAL)

1. Petitioners seek quashing of FIR No.112/2017 of PS Jyoti Nagar, Delhi for offence under Section 498A/406/34 IPC & 3/4 DP Act on the ground that complainant *de facto* (*respondent no.2*) has settled the disputes with the petitioners.

2. Learned APP for the State and respondent no. 2 in person (*identified by IO/SI Pankaj Kumar*) accept notice. State has no serious objection to this petition.





3. Petitioners and respondent no. 2 are present in Court and I have spoken with them in Hindi. It is submitted by them that petitioner no. 1 and respondent no. 2 have resolved their matrimonial dispute and are now living together happily for about two years. They also now have a son currently aged about 10 months. Respondent no. 2 submits that she does not wish to pursue the trial against petitioners as now they all are living happily.

4. Considering the above circumstances, I am satisfied that it would be in the interest of justice not to push the parties through trial. Therefore, the petition is allowed and FIR No.112/2017 of PS Jyoti Nagar, Delhi for offence under Section 498A/406/34 IPC & 3/4 DP Act as well as proceedings arising out of the same are quashed. The pending application also stands disposed of.

> GIRISH KATHPALIA (JUDGE)

JULY 17, 2025 'rs'